

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA
UNSTARRED QUESTION NO.186
TO BE ANSWERED ON 04.02.2019

Education Relating to Constitution and Law

186. SHRI B.V. NAIK:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is no provision in the national education curriculum to impart basic education relating to Indian Law and Constitution at the middle and secondary level as has been provided to students of Science, Technical, Medical and other streams;
- (b) whether the Government has any plan to introduce the same at the middle and secondary school level which would prove to be immensely helpful to those students who chose law as their career/profession; and
- (c) if so, the details of steps taken thereon?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)

(a) to (c) The National Curriculum Framework (NCF), 2005 states that “the greatest national challenge for education is to strengthen our participatory democracy and the values enshrined in the Constitution.” Accordingly, the Constitution of India is a common theme running through the Social Science / Political Science Textbooks developed and published by the National Council of Educational Research and Training (NCERT) at various stages of school education. The NCERT text books for the upper primary and secondary stages already incorporate the contents relating to the basics of Indian Law and Constitution. Apart from the Preamble, Fundamental Rights, Directive Principles of State Policy, Fundamental Duties and various laws enacted by Parliament are mentioned in the relevant context.

In the Central Board of Secondary Education (CBSE) affiliated schools, teaching of Social Sciences is compulsory till Class X, which, *inter-alia*, includes knowledge about the basic structure of the legislature, executive and judiciary, including the basic framework of the legal system, the ways laws are created in India and basic coverage of the Constitution of India and the rights it grants. CBSE also offers an optional academic elective subject, namely, ‘Legal Studies’ in Classes XI and XII as fifth or sixth subject with any combination of subjects.
